

**NATIONAL COMPANY LAW TRIBUNAL  
CUTTACK BENCH  
CUTTACK**

**ORDER SHEET OF THE HEARING ON 14<sup>th</sup> JULY, 2021, 03:00 P.M.**

TP No. 1/CB/2021, (TCP No. 109/379-378/CLB/MB/MAH/2013),  
TA No. 1/CB/2021, (CA No.70/2014), TA No. 2/CB/2021,  
(CA No. 82/MB/2014), TA No.3/CB/2021, (MA No. 172/2016),  
IA No. 351/CB/2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V. K.  
2. Hon'ble Member(T), Shri Satya Ranjan Prasad**

Name of the Company	Smt. Suman Dheer & Ors. -Vs-M/s. Gyan Ganga Educational Institution Pvt. Ltd. & Ors.
Under Section	397-398 Companies Act

For Petitioner (s)

Mr. S.S. Mohanty, Adv.  
Mr. Swayamjit Rout, Adv.

For Respondent (s)


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**ORDER**

Ld. Counsel for the petitioner is present. He submits that the Hon'ble NCLAT is in siege of contempt application moved by the respondents and the Hon'ble NCLAT had posted the matter for further hearing on 07.09.2021. He further requests that the matter may be taken for consideration on a date subsequent to 07.09.2021. His submission is accepted. Liberty to mention, in case Hon'ble NCLAT Orders are received earlier. In the meantime, Registry shall issue notices in respect of the pending applications to the respondents. Upon receipt of the notice, the respondents shall have three weeks' time, within which replies thereto, shall be filed. Copy of the replies shall be served on the counsels on record for the applicants in each of the IAs. Rejoinder to be filed, if any, within two weeks thereafter. List this matter on 04.10.2021 for further consideration.

  
**Satya Ranjan Prasad**  
**Member (Technical)**

Kaushal

  
**Rajasekhar V.K.**  
**Member (Judicial)**